THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) As per available inputs, interstate movement of CPI (Maoist) has been noticed in Odisha from the bordering areas of Chhattisgarh, Jharkhand and Andhra Pradesh. In order to gain a foothold in Odisha, the CPI (Maoist) are making efforts to extend its area of influence in certain parts of the state. However, in the current year (upto 20th November), while incidents of LWE violence in Odisha have declined, the number of deaths has increased marginally as compared to the corresponding period of 2014. During this period (upto 20th November, 2015), 81 LWE incidents took place with 26 resultant deaths as compared to 99 LWE incidents with 25 resultant deaths in the corresponding period of 2014.

The Central Government has been pursuing a four pronged strategy to tackle LWE insurgency - security related measures; development related interventions; ensuring rights and entitlements of local communities and public perception management. While on security front, the Central Government assists the State Governments by providing Central Armed Police Forces (CAPFs) battalions, training, funds for modernization of State police force, equipment and arms, sharing of intelligence etc., on development side, the Central Government has taken various measures including construction of roads, strengthening of communications network, installation of mobile towers, improving network of banks, post offices, health and education facilities in LWE areas.

- (b) At present, 8 battalions of Central Reserve Police Force (CRPF), 8 battalions of Border Security Force (BSF) and 1 battalion and 1 coy of Commando Battalion for Resolute Action (CoBRA) are deployed in Odisha for assisting the State police in anti-LWE operations. Due to over-stretched deployment of Central Armed Police Forces (CAPFs) in the country, presently, there is no proposal for providing additional battalion of CAPFs to Odisha. Moreover, the deployment of CAPFs in LWE affected States is a dynamic process. Additional battalions of CAPFs are provided to the LWE affected States depending upon the LWE scenario in the State, availability of the forces, request of the State Government and other ground realities.
- (c) At present, there is no proposal to waive the cost on account of deployment of CRPF in the LWE affected States.

Development of automobile Hub in Andhra Pradesh

- 363. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether the Central Government has been approached by State Government of Andhra Pradesh to develop an automobile hub in the State; and

(b) if so, whether any potential site has been identified and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) No, Sir.

(b) Does not arise.

Increase in crimes against women

- 364. SHRI AHMED PATEL: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether there has been an increase in crimes against women in the past one year, if so, the details thereof; and
- (b) the State-wise data of FIRs registered and conviction secured in crimes against women during last five years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information provided by the National Crime Records Bureau (NCRB), an increase of 9.2% was reported under crime against women during 2014 over 2013 (from 3,09,546 cases in 2013 to 3,37,922 cases in 2014). Crime head-wise total number of cases reported under crime against women and cases reported and cases convicted during 2010-2014 is given in Statement (See below).

As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations.